

STATUS REPORT

Sub: Greater Chennai Corporation – O.A.No.38 of 2019 filed by M/s.Fomra Housing and Infrastructure Pvt. Ltd., – Hon'ble High Court order dated 17.09.2019 – Compliance report – Furnished – Reg.

Ref: Hon'ble High Court order dated 17.09.2019 in W.P.No.26210 of 2019 filed by M/s.Fomra Housing and Infrastructure Pvt. Ltd.

Kind attention is invited the subject and reference cited above.

The petitioner has filed the above writ petition praying to issue Writ of Mandamus, to direct the respondents 1 and 2 to consider the representation of the petitioner dated 28.05.2019 and take action against the respondent No.3, as per law within a time frame and pass orders.

In the above said case the Hon'ble High Court has passed an order dated 17.09.2019 as follows:-

“...4. The Learned counsel appearing for the respondents 1 & 2 submits that, the 3rd respondent/Mr.Haridoss was permitted to run a fish stall in a 300 sq.ft. Whereas, he has erected construction in 3000 sq.ft which has been now on inspection found and notice to remove the unauthorized construction has been issued to the petitioner vide notice dated 17.09.2019.

5. Recording the same, the Writ Petition is disposed of. The 1st and 2nd respondents are hereby directed to ensure that no unauthorised construction more so, fish stall or any material causing nuisance to the residence been constructed in the said area.....”

It is submitted that as per direction of the Hon'ble High Court action had been taken by issuing a Locking and Sealing Notice & Demolition dated 26.12.2019 issued to Mr.C.Haridoss. Further in

continuation of the above notice further action had been taken by issuing a De-occupation Notice dated 20.10.2020 issued to Mr.C.Haridoss.

It is submitted that after removal of the temporary structure put up at No.1/30, Chettiyar Agaram Main Road, Chettiyaragaram, Chennai - 600 077, Identified temporary structure around 3000 sq.ft fish shop removed on 17.11.2020 by the officials Greater Chennai Corporation with Police protection.

Further stating the above fact a letter has been addressed to the petitioner through register post.

Hence, the Law Officer is kindly requested to treat this as Compliance Report and update the same in the LCMS.

✓
16.12.2020
056/34.


JOINT DIRECTOR/ZONAL OFFICER -XI